

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/s SRK FOOD PRODUCTS PRIVATE LIMITED

Relevant Particulars		
1	Name of corporate debtor	M/s SRK FOOD PRODUCTS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	02/07/2011
3	Authority under which corporate debtor is incorporated / registered	Companies Act 1956, ROC, Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122TG2011PTC075321
5	Address of the registered office and principal office (if any) of corporate debtor	H.NO.17-1-391/T/250, SARASWATI NAGAR, SAIDABAD, HYDERABAD 500059
6	Insolvency commencement date in respect of corporate debtor	25 th September 2019 (Order was pronounced on 17 th September 2019)
7	Estimated date of closure of insolvency resolution process	23 rd March 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Prabhakar Rao Kammula IBBI/IPA-001/IP-P01467/2018-2019/12339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	39-4-1, S5 Koduru Enclave, Picchaiah Street, Labbipet, Vijayawada – 520 010, Krishna District, Andhra Pradesh E-Mail: ip.srkfoods@gmail.com Mobile No. 98481 24608
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301, 3rd Floor, Bhavya's Fantastika, D.No. 8-2-684/A, Road No 12, Banjara Hills, Hyderabad- 500034, Telangana State. E-mail: ip.srkfoods@gmail.com
11.	Last date for submission of claims	9 th October 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in/downloadform.html Physical Address : Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s SRK Food Products Private Limited, on 25th September 2019.

The creditors of M/s SRK Food Products Private Limited, are hereby called upon to submit their claims with proof on or before 9th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27th September, 2019
Place: Hyderabad



Sd/-

Prabhakar Rao Kammula
Interim Resolution Professional
BBI/IPA-001/IP-P01467/2018-2019/12339

